

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 49/81 SCHEDULED TO BE HELD ON 21.02.2012 BUT ACTUALLY HELD ON 22.02.2012.

The Meeting No. 49/81 of Norms Committee-II was held on 22.02.2012 for the licensing year 2011-12 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Sh. A.K.Mishra, AD	MOS
4.	Shri K.K Funda, A.D.	MSME
5.	Shri Praveen Sharma, Dy. DG	DGFT
6.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:19/49/81-ALC2/2011	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Approved
	HQ File :01/81/050/00485/AM12/	RLA File :05/23/040/00328/AM12/	Lic.No/Date:0510309752 29.11.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 84985 Kgs inclusive of 13.7 % wastage. 2.Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 13110 Kgs inclusive of 14 % wastage. However, the description of import item at Sl No. 2 may be changed as Nickel Ingots/cathode (Ni 99.9%).				

3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 32660 Kgs inclusive of 13.6 % wastage
R/A may take suitable consequential action accordingly.

2	Case No.:17/49/81-ALC2/2011	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00483/AM12/	RLA File :05/23/040/00341/AM12/	Lic.No/Date:0510311045 13.12.2011	Defer Date: 27.03.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 27.03.2012.			

3	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

4	Case No.:4/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM12/	RLA File :03/95/040/00783/AM12/	Lic.No/Date:0310673375 29.12.2011	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

5	Case No.:7/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM12/	RLA File :03/95/040/00777/AM12/	Lic.No/Date:0310673372 29.12.2011	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

6	Case No.:9/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00475/AM12/	RLA File :03/95/040/00780/AM12/	Lic.No/Date:0310673384 29.12.2011	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

7	Case No.:11/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00477/AM12/	RLA File :03/95/040/00782/AM12/	Lic.No/Date:0310673369 29.12.2011	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

8	Case No.:8/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00474/AM12/	RLA File :03/95/040/00807/AM12/	Lic.No/Date:0310674069 02.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

9	Case No.:1/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM12/	RLA File :03/95/040/00798/AM12/	Lic.No/Date:0310674580 04.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

10	Case No.:2/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM12/	RLA File :03/95/040/00784/AM12/	Lic.No/Date:0310674613 04.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

11	Case No.:5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

12	Case No.:6/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00472/AM12/	RLA File :03/95/040/00785/AM12/	Lic.No/Date:0310674589 04.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

13	Case No.:10/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00476/AM12/	RLA File :03/95/040/00788/AM12/	Lic.No/Date:0310674625 04.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

14	Case No.:12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

15	Case No.:13/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00479/AM12/	RLA File :03/95/040/00786/AM12/	Lic.No/Date:0310674572 04.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIT. The case stands deferred and to be re-listed on 27.03.2012.			

16	Case No.:18/49/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00484/AM12/	RLA File :05/23/040/00360/AM12/	Lic.No/Date:0510313401 04.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to MOS. The case stands deferred and to be re-listed on 27.03.2012.			

17	Case No.:14/49/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:49/81-ALC2/2011	Status:Deferred and
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			22.02.2012	Re-indexed
	HQ File :01/81/050/00480/AM12/	RLA File :03/95/040/00834/AM12/	Lic.No/Date:0310675399 09.01.2012	Defer Date: 27.03.2012
Decision : NC observed that the application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 27.03.2012.				

18	Case No.:15/49/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM12/	RLA File :03/95/040/00766/AM12/	Lic.No/Date:0310675713 10.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to MSME. The case stands deferred and to be re-listed on 27.03.2012.			

19	Case No.:16/49/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00482/AM12/	RLA File :03/95/040/00835/AM12/	Lic.No/Date:0310675761 10.01.2012	Defer Date: 27.03.2012
	Decision : NC observed that the application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 27.03.2012.			

20	Case No.:20/49/81-ALC2/2011	Party Name:LITEX ELECTRICALS PVT LTD,	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Approved
	HQ File :01/81/050/00486/AM12/	RLA File :31/83/040/00204/AM12/	Lic.No/Date:3110052775 06.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- 1. Taking clue from SION C-238, quantities of import items from Sl. No. 1 to 13 may be allowed as applied for. R/A may take suitable consequential action accordingly.			

21	Case No.:21/49/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:49/81-ALC2/2011 22.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00487/AM12/	RLA File :03/95/040/00908/AM12/	Lic.No/Date:0310680479 06.02.2012	Defer Date: 27.03.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.03.2012			

Offline 21.02.2012

SI No. 286

CASE NO. AR- 124	M/s. M/s Bharat Heavy Electricals Ltd.
Meeting No. 49/81	F.No.01/81/050/476/AM10/DES-II
Dated:21.02.2012	Advance Licence No. 0510249536 dtd 17.09.2009

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.

SI No. 287

CASE NO. AR- 125	M/s. M/s Bharat Heavy Electricals Ltd.
Meeting No. 49/81	F.No.01/81/050/441/AM10/DES-II
Dated:21.02.2012	Advance Licence No. 0510257036 dtd 28.01.2010

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 27.03.2012.

SI No. 288

CASE NO. AR- 126	M/s. High Energy Batteries (India) Ltd.
Meeting No. 49/81	F.No.01/81/050/246/AM09/DES-II
Dated:21.02.2012	Advance Licence No. 0410096445 dtd 12.06.2008

Decision : As the representative of the firm could not appear for Personal hearing and requested to give some more time, NC decided to defer the case for next NC to be held on 27.03.2012.

SI No. 289

CASE NO. AR- 41	M/s. Lloyd Insulations (India) Ltd.
Meeting No. 49/81	F.No.01/81/050/036/AM10/DES-II
Dated:21.02.2012	Advance Licence No. 0510241176 dtd 12.06.2009

Decision : As the representative of the firm could not appear for Personal hearing, NC decided to defer the case for next NC to be held on 27.03.2012.

SI No. 290

CASE NO. AR- 128	M/s. Phoenix Foils , Mumbai
Meeting No. 49/81	F.No. 01/81/050/457/AM10/DES-II
Dated:21.02.2012	Advance Authorisation No. 031059394

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 27.03.2012.

SI No. 291

CASE NO. AR- 48	M/s. ABB Ltd., Bangalore
Meeting No. 49/81	F.No.01/81/162/334/AM12/DES-II
Dated:21.02.2012	Advance Licence No. 0710079392 dated 26.05.2011

Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(97)/2009/TSW(B)/70 dated 13.02.2012 as under:-

1. Total net weight of export product is to be indicated as 266990 kg in addition to quantity in numbers.
2. Quantity of import item No. 1 is to be reduced to 48001 kg with 'nil' wastage as the firm is importing lamination as components.
3. Quantity of import item No. 2 is to be reduced to 29057 kg with 1% wastage.
4. Import items 3 to 19 are components and is allowed on net to net basis as per condition of GN-4 for engineering products.

R/A may take suitable consequential action accordingly.
